

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

**MA/310/00279/2020, MA/310/00280/2020, MA/310/00281/2020
in & OA/310/00274/2018**

Dated Monday the 21st day of June Two Thousand Twenty One

**CORAM : HON'BLE SHRI. S. N. TERDAL, Member (J)
HON'BLE SHRI. T. JACOB, Member (A)**

(Through Video Conferencing)

A.Sankareswari, W/o. J. Ananthan,
126, Caveri Nagar,
III Main Road,
Reddiarpalayam, Puducherry 605010.Applicant/Applicant

By Advocate M/s. Giridhar & Sai

Vs

1.Jawaharlal Institute of Post Graduate Medical Education & Research (JIPMER),
rep by Director,
Dhanwantari Nagar,
Puducherry 605006.

2.Deputy Director (Admn),
JIPMER,
Dhanwantari Nagar,
Puducherry 605006.

3.Union of India, Secretary to Government,
Ministry of Health and Family Welfare,
New Delhi.

4.Shanthi Tamilmani,
Nursing Superintendent,
JIPMER,
Dhanwantari Nagar,
Puducherry 605006.Respondents/Respondents

By Advocate Mr. M. T. Arunan (R1-R3)
Mr. L. Chandrakumar (R4)

ORAL ORDER

(Pronounced by Hon'ble Shri. S. N. Terdal, Member(J))

The reliefs prayed for in this OA is as follows:

- "i. To call for records relating to order No. II/8(17)/2017 dated 30.06.2017 passed by the 2nd respondent and quash the same;
- ii. To call for records relating to order No. Admn. I(P)/Admin Cadre/2017, dated 08.08.2017 passed by the 2nd respondent and quash the same;
- iii. To direct the respondents to post the applicant as Officer in-Charge of Nursing Section, and thereafter to promote her to the post of CNO on an ad hoc basis, with all consequential benefits;
- iv. To award costs, and pass such further and other orders as may be deemed fit and proper and thus render justice."

2. Heard counsel for the applicant and Mr. M. T. Arunan, counsel for official respondents (R1-R3) and Ms. Kamala Rani representing Mr. L. Chandrakumar, Counsel for private respondent (R4).

3. At the time of hearing, counsel for applicant submits that the pending representation dt. 27.08.2020 may be directed to be considered by the respondents and this OA may be disposed of.

4. Accordingly, without going into the merits of the case, this OA is disposed of with a direction to the respondents to consider the pending representation of the applicant dt. 27.08.2020 and pass a reasoned and speaking order as per law within a period of two months from the date of receipt of a copy of this order.

5. OA is disposed of. Connected MAs 279, 280 & 281/2020 stand disposed of.

**(T.Jacob)
Member(A)**

21.06.2021

**(S.N.Terdal)
Member(J)**

SKSI